

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 1001/92 : Date of Decision 21.11.94  
(OA 116/90)

Birdhi Chand Meena & P. Madhvan : Applicants

V/s

Union of India & Others : Respondents

Mr. Dhamendra Agrawal : Brief holder for Mr. Virendra Lodha  
Counsel for the applicants.

Mr. U.D. Sharma : Counsel for the respondents.

CORAM

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman.

Hon'ble Mr. B.N. Dhoundiyal, Member (Administrative)

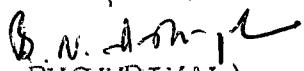
PER HON'BLE MR. B.N. DHOUNDIYAL, MEMBER (ADMINISTRATIVE)

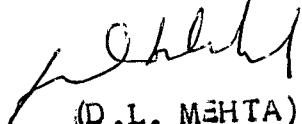
This OA has been filed by Shri Birdhi Chand Meena and Shri P. Madhvan challenging the order dated 15.2.90 issued by the Deputy Director (Adm.), (Ministry of I&B), New Delhi, posting one Shri A.C. Gaur as Accountant in the Jaipur area from Lucknow.

2. The applicants were working as U.D.C.s and expected promotion to the post of Accountant lying vacant in the Jaipur Region for a long time. As per recruitment rules to the post, it is to be filled up 100% by promotion from the UDCs within the region. The applicants are objecting to bringing any Accountant from the Lucknow Region.

3. It is clear that the recruitment rules provide that the post of Accountant is to be filled up 100% by promotion from the UDCs within the region and no outsiders can be promoted to this post. However, in this case Shri Gaur has been brought at the same post of Accountant which he was holding in the Lucknow Division. Shri A.C. Gaur has not been made a party in this application.

4. In view of the aforementioned considerations, the OA fails and it is hereby dismissed. No costs.

  
(B.N. DHOUNDIYAL)  
MEMBER (A)

  
(D.L. MEHTA)  
VICE CHAIRMAN